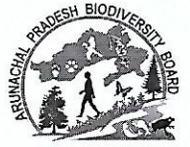




ARUNACHAL PRADESH BIODIVERSITY BOARD

(An autonomous and statutory body)

Department of Environment & Forests
Government of Arunachal Pradesh



Dr. S.D. Kannan, IFS
Member Secretary

No. SFRI/APBB/30/2016/ 15 to 21

Dated, 28 .09.2020

To

The Council Judicial-NGT
National Green Tribunal
Principal Bench, New Delhi

Sub: Status Report of Arunachal Pradesh Biodiversity Board under OA 347/2016

Ref: Case No.347/2016, In the matter of Chandra Bhal Singh v. Union of India, before the Hon'ble National Green Tribunal, Principal Bench at New Delhi.

Sir,

With reference to the above, kindly find enclosed herewith the status report as on 23.09.2020 in respect of Arunachal Pradesh Biodiversity Board, Arunachal Pradesh.

This is submitted for your kind information and needful please

Encl: As above.

Yours faithfully,

- Ed -

(Dr. S. Dinesh Kannan)
Member Secretary, APBB

Copy to:

1. The Secretary, MoEF&CC, Government of India, Prithvi Block, First Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi, 110003
2. The Under Secretary to Chief Secretary, Government of Arunachal Pradesh for appraisal of the Chief Secretary.
3. The PCCF & Prl. Secy. (HoFF), Government of Arunachal Pradesh for information.
4. Secretary National Biodiversity Authority, TICEL, Bio Park, CSIR, Road, Taramani, Chennai -600 113.
5. Shri Anil Shrivastav, Standing Counsel, Supreme Court, Government of Arunachal Pradesh, Delhi for information and needful action please.
6. The Central Pollution Control Board (CPCB) Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi-110032.
7. The Secretary, Panchayati Raj & Rural Development, Government of Arunachal Pradesh for information.

(Dr. S. Dinesh Kannan)
Member Secretary, APBB

Status Report on the compliance of NGT order dated 09-08-2019 in O.A. 347/ 2016
(Chandra Bhal Singh Vrs. Uol & Ors.)

status report as on 23-09-2020 on the compliance of NGT order dated 09-08-2019 in OA 347/ 2016

compliance to the direction of NGT, the status as on 23-09-2020 for constitution of BMCs in all local bodies and preparation of PBRs in respect of Arunachal Pradesh is as under:

Body	Total in the State (No.)	BMCs constituted w.e.f 31-01-2020 (No.)	BMCs constituted w.e.f 01-02-2020 to 31-08-2020 (No.)	Total BMCs constituted upto 31-08-2020 (3+4)	%of BMCs constitution 31.08.2020	Total No. of PBRs prepared as on 31.08.2020 (No.)	Total No. of PBRs prepared as on 23.09.2020 (No.)	% of PBRs prepared as on 23.09.2020
1	2	3	4	5	6	7	8	6
ayat	1779	1522	257	1779	100%	1038	1779	100%
mediate/	Nil	0	0	0	0	0	0	0
ayat								
ct/Zilla	25	13	12	25	100%	12	25	100%
ayat								
ional	Nil	0	0	0	0	0	0	0
ayat								
icipal	2	2	0	2	100%	0	2	100%
ils								
	1806	1537	269	1806	100%	1050	1806	100%

ayer before the NGT for waving off the penalty:

the state has achieved 100% compliance of the Hon'ble NGTs order for constitution of Biodiversity Management Committees and preparation of Peoples Biodiversity Registers in all the local bodies in accordance with the Biological Diversity Act, 2002, it is kindly requested that the penalty imposed on the State of Arunachal Pradesh w.e.f 01.02.2020 may please be waved off.



(Dr. S.Dinesh Kannan) IFS
Member Secretary

Arunachal Pradesh State Biodiversity Board